State V/s Mohit FIR No.323/20 P.S. Sadar Bazar U/S 356/379/411 IPC

#### 23.01.2021

Vide Office Order No. 95/2077-197/DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2021 dated 15.01.2021, the cases are being taken up through Video Conferencing today.

## This is third application for grant of bail U/s 437 Cr.P.C. moved on behalf of applicant/accused Mohit Sh. Kamaljeet.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Mr. Rohit Gupta, Id. Counsel for applicant/accused has joined meeting through Cisco Webex.

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that the applicant/accused is in J/C since 22.11.2020.It is further submitted that no recovery has been made from or at the that the applicant/accused. It is further submitted of the instance applicant/accused is a young boy aged 19 years and further detention in prison may turn him into hard core criminal. It is further submitted that the past antecedents of the applicant/accused are clean and he has not been previously involved in any other case. It is further submitted that charge-sheet has already been filed in the present matter. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of the same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the applicant/accused was apprehended on the spot and the stolen mobile phone was recovered from his possession. It is stated that the applicant/accused has previously been involved in similar cases.

Ld. Substitute APP for the State has opposed the bail application on the ground that the applicant/accused was apprehended on the spot by the police and case property was recovered from his possession. It is further submitted that the applicant/accused is previously involved in 3 cases of a similar nature. Hence, it

is prayed that the applicant/accused shall not be released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Applicant/ accused is in J/C since 22.11.2020. Recovery has already been effected. Investigation is complete and charge-sheet has already been filed in the present matter. Trial is likely to take some time to conclude. Thus, this Court is of the considered view that no fruitful purpose would be served by keeping the applicant/accused behind bars. Hence, applicant/accused is admitted to bail subject to furnishing of personal bond in the sum of Rs. 20,000/- with one surety of like amount, to the satisfaction of Id. Duty MM as per prevailing duty roster, subject to the following conditions:-

1. That the accused person(s) shall join investigation as and when called.

2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.

3. That the accused person(s) shall not commit similar offence and;

4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.

Accordingly, the present application is disposed off. One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.

(SHIVLI TALWAR) MM-06(C)/THC/Delhi/23.01.2021

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23.01.2021

Vide Office Order No. 95/2077-197/DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2021 dated 15.01.2021, the cases are being taken up through Video Conferencing today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State. Sh. Ankit Tyagi, Ld. Counsel for the applicant. Status report has been filed by IO. Same is taken on record.

Copy of same has been supplied to Ld. Counsel for applicant physically.

Accordingly, the present application stands disposed off.

One copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/applicant.

#### 23.01.2021

Vide Office Order No. 95/2077-197/DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2021 dated 15.01.2021, the cases are being taken up through Video Conferencing today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

None on behalf of applicant has joined through V.C.

Put up for purpose already fixed on 16.02.2021 (virtual hearing

#### <u>day).</u>

One copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/applicant.

State Vs. Shaheen Begum FIR No. 75/19 PS Sadar Bazar

23.01.2021

Vide Office Order No. 95/2077-197/DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2021 dated 15.01.2021, the cases are being taken up through Video Conferencing today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State. None on behalf of applicant has joined through V.C.

Put up for purpose already fixed on 16.02.2021 (virtual hearing

<u>day)</u>.

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One copy of order be uploaded on CIS. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/applicant.

State Vs. Vikas e-FIR No. 546/20 PS Sadar Bazar U/s 379/411/34 IPC

#### 23.01.2021

Vide Office Order No. 95/2077-197/DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2021 dated 15.01.2021, the cases are being taken up through Video Conferencing today. This is second application for grant of bail U/s 437 Cr.P.C. moved on behalf of applicant/accused Vikas s/o Sh. Vijay.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Mr. T.D. Tiwari, Ld. Counsel for applicant/accused (through V.C).

lt is submitted by Ld. Counsel for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that applicant/accused has been arrested on the basis of disclosure statement of co-accused. It is further submitted that the past antecedents of the applicant/accused are clean and he is not a previous convict. It is further submitted that the applicant/accused is in J/C since 23.12.2020 and investigation qua him is already complete and he is no more required for any custodial interrogation. It is further submitted that the applicant/accused is a young boy aged about 20 years. It is further submitted that charge-sheet has already been filed in the present matter. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the present case was registered on the complaint of complainant Sh. Sagar Dhuria. It is stated by the complainant that someone has stolen Rs. 1,24,000/- from his pitthu bag. During the course of investigation, on 22.11.2020, co-accused Mohit was arrested in another case and he disclosed about the commission of crime in the present FIR and disclosed that he alongwith applicant/accused and one another friend of applicant/accused had stolen Rs. 1,24,000/- from the bag of a bike rider at Idgah Road, near Banke Birla Masjid, Sadar Bazar, Delhi. It is further stated that on 22.12.2020, applicant/accused was arrested at the instance of a secret informer and a part of stolen amount i.e. Rs. 1000/- was recovered from the possession of applicant/accused. It is further stated that applicant/accused has been previously involved in similar cases. It is

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### e-FIR No. 546/20 PS Sadar Bazar

further stated that co-accused namely, Kamal is yet to be arrested and remaining stolen amount is yet to be recovered.

Ld. Substitute APP for the State has opposed the bail application on the ground that a part of stolen amount has been recovered from the possession of the applicant/accused. It is further submitted that the entire stolen amount has not been recovered yet and further custody of applicant/accused is required to recover the remaining stolen amount as well as to trace the co-accused. It is further submitted that applicant/accused has been previously involved in a case of similar nature. Thus, it is prayed that applicant/accused shall not be released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Applicant/ accused is in J/C since 23.12.2020. Investigation is complete and charge-sheet has already been filed in the present matter. Trial is likely to take some time to conclude. Thus, this Court is of the considered view that no fruitful purpose would be served by keeping the applicant/accused behind bars. Hence, applicant/accused is admitted to bail subject to furnishing of personal bond in the sum of Rs. 20,000/- with one surety of like amount, to the satisfaction of Id. Duty MM as per prevailing duty roster, subject to the following conditions:-

> 1. That the accused person(s) shall join investigation as and when called.

2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.

3. That the accused person(s) shall not commit similar offence and:

4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.

State Vs. Nishu e-FIR No. 127/20 PS Sadar Bazar U/s 379/411/34 IPC

23.01.2021

Vide Office Order No. 95/2077-197/DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2021 dated 15.01.2021, the cases are being taken up through Video Conferencing today.

# The present application for grant of bail U/s 437 Cr.P.C. has been moved on behalf of applicant/accused Nishu s/o Sh. Shyam Lal.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

Sh. Vikas Agrawal, Id. LAC for applicant/accused.

Ld. LAC for applicant/accused submits that he is unable to verify the correct FIR No. to which the present application pertains.

In view of the same, the present application stands dismissed. In the interest of justice, Jail Superintendent is directed to verify the correct FIR No. and accused is at liberty to move a fresh application pertaining to the correct FIR No. seeking release on bail.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.